

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Supreme Court Section) Civil Secretariat,
Jammu/Srinagar.

Subject:- Appointment of Standing Counsel in Hon'ble Supreme Court of India.

Government Order No. 8494- JK(LD) of 2022.
Dated. 12 - 10 - 2022.

Sanction is hereby accorded to appointment of Shri Rushab Aggarwal, Advocate as Standing Counsel for the Union Territory of Jammu and Kashmir before the Hon'ble Supreme Court of India on the terms and conditions as envisaged in Government Order No. 2062-LD(A) of 2017 dated 08-06-2017.

By Order of the Hon'ble Lieutenant Governor.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 12 -10-2022.

No: Law-SC/53/2022-10.

Copy to the:-

1. Learned Advocate General, Jammu and Kashmir, Srinagar.
2. All Administrative Secretaries.
3. Principal Secretary to Hon'ble Lieutenant Governor, J&K, Raj Bhawan Srinagar.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
5. Principal Resident Commissioner, J&K, New Delhi.
6. Registrar General Supreme Court of India.
7. Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar.
8. Director Information, J&K, Srinagar.
9. Director Litigation Jammu/Kashmir.
10. Director, Archives, Archaeology and Museums, J&K, Jammu/Srinagar.
11. Director Finance, Department of Law, Justice & P.A.
12. Mr. Shailesh Madyal AoR for information and n/a.
13. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
14. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
15. Incharge website of the Department of Law, Justice and Parliamentary Affairs.
16. Government Order File.
17. Concerned File.

(Shafiq Hussain Mircha)
Deputy Legal Remembrancer

12.10.2022
